

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Fifty Fifth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1983

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FIFTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-fifth Report.

2. The Committee met on 14 March, 1983 for—

- I. Examination of the Constitution (Amendment) Bill, 1983 (*Insertion of new article 19A*) by Shri Chitta Basu under Rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 18 March, 1983.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1983 (*Insertion of new article 19A*) by Shri Chitta Basu.

The Bill seeks to amend the Constitution with a view to provide that the right of a citizen to have information regarding the affairs of Government and official acts of those who represent them as public official shall be a fundamental right.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Compulsory Population Control (Small Family Promotion and Motivation) Bill, 1983 by Shri B. V. Desai be placed in category 'A' and the remaining 7 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to Resolutions as follows:—

- (1) Resolution by Shri Sudhir Kumar Giri regarding 2 hours Centre-State relationship.

[P. T. O.]

- (2) Resolution by Shri N. K. Shejwalkar regarding educational qualification for a member of Parliament or State Legislature. 2 hours
- (3) Resolution by Shri Bheekhabhai regarding setting up of a Commission for administration of Scheduled Areas and welfare of Scheduled Tribes. 2 hours

Recommendations

7. The Committee recommend that —

- (i) Shri Chitta Basu be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

14 March, 1983
 23 Phalguna, 1904 (Saka).

G. LAKSHMANAN,
 Chairman,
 Committee on Private Members
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Free Legal Aid Bill, 1982 by Prof. Madhu Dandavate.	130 of 1982	B	2 hours
2.	The Recognition of Trade Unions Bill, 1982 by Prof. Madhu Dandavate.	128 of 1982	B	2 hours
3.	The National Highways (Amendment) Bill, 1983 (<i>Amendment of section 2, etc.</i>) by Shri K. Ramamurthy.	5 of 1983	B	2 hours
4.	The Fruit and Vegetable Board Bill, 1983 by Shri P. Rajagopal Naidu.	6 of 1983	B	2 hours
5.	The Ceiling on Marriage Expenses Bill, 1983 by Shri B.V. Desai.	3 of 1983	B	2 hours
6.	The Compulsory Population Control (Small Family Promotion and Motivation) Bill, 1983 by Shri B.V. Desai.	7 of 1983	A	2 hours
7.	The Agricultural Workers (Payment of Pension, Fixation of Minimum Wages, Compulsory Insurance and Other Amenities) Bill, 1983 by Shri B.V. Desai.	11 of 1983	B	2 hours
8.	The Representation of the People (Amendment) Bill, 1983 (<i>Insertion of new section 10B, etc.</i>) by Shri B.V. Desai.	4 of 1983	B	2 hours